

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).15783/2017

(Arising out of impugned final judgment and order dated 09-03-2017 in DBSAW No.817/2015 passed by the High Court Of Judicature For Rajasthan At Jodhpur)

CENTRAL BANK OF INDIA & ORS.

Petitioner(s)

VERSUS

TARA CHAND

Respondent(s)

Date : 24-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s)

Mr. Debal Banerjee, Sr. Adv.  
Mr. Ashish Wad, Adv.  
Mrs. Jayashree Wad, Adv.  
Mr. Sidharth Mahahan, Adv.  
Ms. Sukriti Jaggi, Adv.  
M/S. J. S. Wad And Co, AOR

For Respondent(s)

Dr. Manish Singhvi, Sr. Adv.  
Mr. Harsha Vinoy, Adv.  
Shailja Nanda Mishra, Adv.  
Mr. Satendra Kumar, Adv.  
Mr. Irshad Ahmad, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

Heard learned counsel for the parties.

Arguments concluded.

Judgment reserved.

(ARJUN BISHT)  
COURT MASTER (SH)

(RENU KAPOOR)  
BRANCH OFFICER